CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 757/MP/2025 along with IA No.93/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDCL) under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003.
Petitioner	:	Coastal Energen Private Limited (CEPL)
Respondents	:	Tamil Nadu Power Distribution Company Limited (TNPDCL) & Anr.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sanjay Sen, Sr. Advocate, CEPL Shri Hemant Singh, Advocate, CEPL Shri. Lakshyajit Singh Bagdwal, Advocate, CEPL Ms. Lavanya Panwar, Advocate, CEPL Ms. Anusha Nagarajan, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL Ms. Aakanksha Bhola, Advocate, TNPDCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, TNPDCL, sought time to examine the rejoinder and the information furnished therewith, filed by the Petitioner only on 24.10.2026.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking pass through of Energy Charge Rate (ECR) for the power supplied to TNPDCL, pursuant to Section 11 directions issued by the Ministry of Power, Govt. of India for the period from April 2023 to June 2025. He submitted that the present matter is on

similar lines to Petition No. 161/MP/2022, which sought similar reliefs for previous Section 11 directions (covering May 2022 to November 2022), wherein the Commission, *vide* order dated 22.5.2025, held that the Petitioner is entitled to the compensation arising out of any financial impact on account of supply of power by the Petitioner (such as ECR) in terms of the mechanism specified in the said order. He submitted that the Petitioner has complied with the directions issued *vide* the Record of Proceedings dated 29.4.2026 and furnished the information sought therein. He further sought liberty to file his notes of arguments and requested that the matter be listed for hearing in an afternoon session in physical mode as it will require examination of supporting data/information.

3. Considering the above, the Commission adjourned the matter. The parties were permitted to submit their respective notes of argument within 10 days, with an advance copy to the other side.

4. The Petition will be listed for the physical hearing on **25.11.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)